

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**WEDNESDAY, THE TWENTY FIFTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 222 OF 2026

Writ Appeal under clause 15 of the Letters Patent Appeal Preferred Against the Order Dated 12-11-2025 Passed in W.P.No.30589 of 2025 on the file of the High Court.

Between:

1. Vontari Sharanya, D/o: Krishna Reddy, Age 29 years, Occ: Unemployed, R/o H.No.8-52, Surai Pally, Lingampet Mandal, Kamareddy District, Kamareddy, Pincode 503124,
2. G. Venkataramana, S/o: Ramdas, Age 48 years, Occ: working as SA(ENG) in ZPHS Thondakur, R/o H.No.3-97, Siddapur Village, Nandipet Mandal, Nizamabad District.
3. Mudavath Srinivas, S/o: Mudavath Kenya Naik, Age 29 years, Occ: Unemployed, R/o H.No.2-61, Yerra Govinda Thanda, Kukkacherla Mandal, Vikarabad District, Pincode-501502.
4. Pagidi Saraswathi, D/o: Rajalingaiah, Age 25 years, Occ: Unemployed, R/o H.No.1-96, Annaram Village, Kotapally Mandal, Mancherial District.

...APPELLANTS

AND

1. The State of Telangana, Rep. by its Principal Secretary to the Government, Higher Education Department, Dr B. R. Ambedkar Telangana Secretariat, Hyderabad - 500022
2. The Telangana State- State Eligibility Test (TS-SET), Represented by its Member Secretary, Prof. G. Ram Reddy Centre for Distance Education (PGRRCDE), Osmania University Campus, Hyderabad -500007, Telangana State.
3. The Chairman, TS-SET, Vice-Chancellor, Osmania University, Administrative Building, Osmania University Campus, Amberpet, Hyderabad - 500007, Telangana State.
4. The Secretary, Telangana State Council of Higher Education (TSCHE), 1st Floor, Mahavir House, Mahavir Marg, Masab Tank, Hyderabad - 500028, Telangana State.

...RESPONDENTS

IA NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to allow the writ appeal and set aside the order dated 12.11.2025 of the Learned Single judge passed in I.A. No. 1 of 2025 in W.P. No. 30589 of 2025 and allow this writ appeal by granting the relief sought in the Writ Petition No: 30589 of 2025.

**Counsel for the Appellants: SRI RAMESH CHILLA, REPRESENTING
M/S CHILLAW ADVOCATES AND LEGAL CONSULTANTS**

**Counsel for the Respondent No.1: MS. SUJATHA KURAPATI,
GP FOR EDUCATION**

Counsel for the Respondent Nos.2 and 3: SRI MALIPEDDI SRINIVAS REDDY

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.222 of 2026

Dated: 25.02.2026

Between:

Vontari Sharanya
and 3 others.

...Appellants

and

The State of Telangana,
Rep. by its Principal Secretary to the Government,
Higher Education Department,
Dr. B.R.Ambedkar Telangana Secretariat, Hyderabad – 500 022,
and 3 others.

...Respondents

JUDGMENT:

Learned counsel Sri Ramesh Chilla, representing
M/s. Chillaw Advocates and Legal Consultants, appears for the
appellants through video conferencing.

Ms. Sujatha Kurapati, learned Government Pleader for Higher
Education Department, appears for respondent No.1.

Sri Malipeddi Srinivas Reddy, learned Standing Counsel, appears
for respondents No.2 and 3.

2. This appeal is filed by the appellants against the interim order dated 12.11.2025 passed in I.A.No.1 of 2025 in W.P.No.30589 of 2025, whereby the learned writ court has refused to withhold the results of History Paper-II of TS-SET-2024 for recruitment or further processes and direct constitution of an Expert Committee for re-examination of the alleged defective questions.

3. The window period for submission of objections to the preliminary key published on 23.09.2024 after holding the examination on 10.09.2024 under Notification dated 04.05.2024 was between 03.10.2024 to 11.10.2024. Upon recommendations of the Subject Expert Committee after looking into the objections, the final key and results were published on 16.11.2024. The appellants, who are writ petitioners, made successive representations thereafter on 28.11.2024, 02.12.2024, 08.02.2025 and 21.08.2025 and then filed the writ petition on 15.09.2025 after one year of the publication of results raising their grievance against the inaction of the respondents in awarding compensatory marks for all 39 defective questions and for a consequential direction to the respondents to award full compensatory marks for all the 39 defective questions to every candidate who appeared in the History Paper-II of TS-TET-2024 or in the alternative to cancel

and re-conduct the History Paper-II examination of TS-TET-2024. It appears that the final key was published on the recommendations of the Subject Expert Committee, wherein against 25 defective questions, compulsory marks were awarded to all the candidates. The appellants complained that 14 other similar defective questions were ignored in awarding the compulsory marks.

4. Learned counsel for the appellants has, therefore, submitted that declaration of the result with History Paper-II marks would lead to serious anomaly and lack of proper evaluation. However, the learned writ court refused to grant the interim relief, as the said issue would depend upon final adjudication.

5. Learned Standing Counsel for respondents No.2 and 3 has supported the impugned order and referred to the list of dates enumerated in the foregoing paragraph of this order. He submits that the challenge to the publication of the final results was made after one year. The appellants did not submit their objections to the preliminary key within the window period of 03.10.2024 to 11.10.2024. They have now questioned non-awarding of marks to the 14 allegedly defective questions, in respect of which the learned writ court refused to granted interim relief. Therefore, the appeal may be dismissed.

6. Upon hearing learned counsel for the parties and on the facts and circumstances noted above, we are not inclined to interfere in the impugned interim order, as the main matter is *sub judice* and moreover, the results were published on 16.11.2024 after recommendations of the Subject Expert Committee, whereas the writ petition was filed after one year thereof. The learned writ court has rightly placed reliance on the decisions in **Surjeet Singh Sahni v. State of Uttar Pradesh**¹ and **Ran Vijay Singh v. State of Uttar Pradesh**². Therefore, no case for interference is made out.

7. The instant appeal is accordingly dismissed. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-MOHD. ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to M/s Chillaw Advocates AND Legal Consultants, Advocate [OPUC]
2. Two CCs to GP for Education, High Court for the State of Telangana, at Hyderabad [OUT]
3. One CC to Malipeddi Srinivas Reddy, SC[OPUC]
4. Two CD Copies

¹ (2022) 15 SCC 536

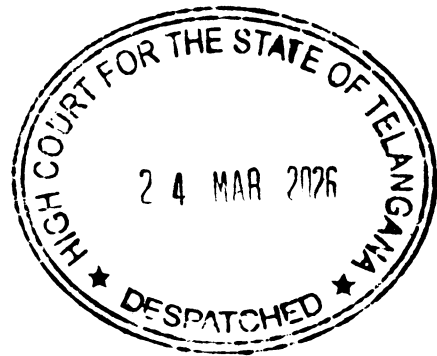
² (2018) 2 SCC 357

HIGH COURT

DATED:25/02/2026

JUDGMENT

WA.No.222 of 2026



DISMISSING THE WRIT APPEAL

WITHOUT COSTS

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